

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI SUDARSHAN BHAGAT): (a) and (b) Inclusion in and exclusion from Orders specifying Scheduled Castes and Scheduled Tribes, is an ongoing process under article 342 of the constitution of India.

(c) Yes sir.

(d) and (e) The Government of India on 15.6.1999 (further amended on 25.6.2002) has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. As per the modalities, only those proposals which have been recommended and justified by the concerned State Government/UT Administration and concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are to be considered and legislation amended.

All action for inclusion or exclusion of communities in the list of Scheduled Tribes is taken as per these approved modalities.

Protection of small tribes

†1742. SHRI RAKESH SINHA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the number of tribes whose population is less than two thousand and the States they belong to;

(b) the measures being taken for the protection of these tribes; and

(c) whether Government proposes to constitute a commission/committee for their protection?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI JASWANTSINH SUMANBHAI BHABHOR): (a) As per Census 2011, the State/UT-wise Scheduled Tribes whose population is less than two thousand is given in Statement (*See* below).

(b) For the protection and safety of tribal communities in the entire country including the North East, Government of India has legislated various Acts, like Protection of Civil Rights Act, 1955 (22 of 1955) and the Scheduled Castes and the Tribes (Prevention of Atrocities) Act, 1989 (33 of 1989).

Among Scheduled Tribes (STs) there are certain tribal communities who have declining or stagnant population, low level of literacy, pre-agricultural level of

† Original notice of the question was received in Hindi.

technology and are economically backward. 75 such groups in 17 States and 1 Union Territory have been identified and categorized as Particularly Vulnerable Tribal Groups (PVTGs). Besides other schemes being implemented by this Ministry for the development of STs, this Ministry is exclusively implementing a Central Sector Scheme namely "Development of Particularly Vulnerable Tribal Groups" for overall development of Particularly Vulnerable Tribal Groups (PVTGs). Under the Scheme, State Governments submit Conservation-cum-Development (CCD) Plans on the basis of their requirement. The scheme is extremely flexible because it enables every State to focus on areas that they consider to be relevant to their PVTGs and their Socio-cultural environment including their identity and culture. 100% grants-in-aid are made available to States as per the provisions of the scheme.

(c) There is no such proposal with this Ministry.

Statement

*State/UT-wise Scheduled Tribes (STs) whose population
is less than two thousand*

State/UTs	Scheduled Tribes	State/UTs	Scheduled Tribes
Andaman and Nicobar Islands	Andamanese, Chariar, Chari,	Arunachal Pradesh	Abor
	Kora, Tabo, Bo, Yere, Kede,		Khowa, Bugun
	Bea, Balawa, Bojigiyab,		Hrusso
	Juwai, Kol		Khamba
	Jarawas		Adi bori
	Onges		Ashing
	Sentinelese		Bagi
Andhra Pradesh	Shom Pens		Bangni
	Bhil		Bogum
	Hill Reddis		Bomdo
	Kattunayakan		But Monpa
	Kulia		Darok Tangsa
	Reddi Dhoras		Degar/Taraon Mishmi
	Rona, Rena		Haisa Tangsa
	Dhulia, Paiko, Putiya (in the districts of Vishakhapatnam and Vijayanagaram)		Havi Tangsa
			Hill Miri

State/UTs	Scheduled Tribes	State/UTs	Scheduled Tribes
	Hotang Tangsa		Ponthai nocte
	Karka		Ramo
	Kemsing Tangsa		Adiramo
	Khamiyang		Rangai tangsa
	Komkar		Rongrang tangsa
	Korang Tangsa		Sanke tangsa
	Langkai Tangsa		Siram
	Libo		Sulung Bangni
	Lichi Tangsa		Tagin Bangni
	Liju Nocte		Taisen Tangsa
	Longin Tangsa		Tangam
	Longphi Tangsa		Jugli
	Longri Tangsa		Taram
	Longsang Tangsa		Thai Khampi
	Lowang Tangsa		Tutcha Nocte
	Meyor		Yongkuk Tangsa
	Mikir		Yougli Tangsa
	Mishmi	Assam	Hajong
	Morang Tangsa	(In The	Lakher
	Muktum	Auton-	Man (Tai speaking)
	Namsang Tangsa	omous	Any Mizo (Lushai) tribes
	Ngimong Tangsa	District)	Pawi
	Laju		Syntheng
	Nonong	Assam (In	Hojai
	Dalbing	The State	Khampti
	Pailibo	Of Assam	Baiga
	Panchen monpa	Excluding	Bathudi
	Pangi	The Au-	Bedia
	Pasi	tonomous	Binjhia
	Phong tangsa	District)	Birhor
		Bihar	

State/UTs	Scheduled Tribes	State/UTs	Scheduled Tribes
	Birjia		Varli
	Gorait	Goa	Dhodia
	Ho		Dubla (Halpati)
	Karmali		Naikda (Talavia)
	Khond		Siddi (Nayaka)
	Korwa		Varli
	Parhaiya	Gujarat	Barda
	Sauria Paharia		Bharwad (in the Nesses of the forests of Alech, Barada and Gir)
	Savar		Pomla
	Kawar		Tadvi Bhil, Bawra, Vasave
Chhattisgarh	Andh		Padvi
	Bhil, Bhilala, Barela, Patelia	Himachal Pradesh	Jad, Lamba, Khampa
	Bhil Mina		Beta, Beda
	Damor, Damaria		Domba, Gara, Zoba
	Karku	Jammu and Kashmir	Beda
	Kolam		Garra
	Korku, Bopchi, Mouasi, Nihal, Nahul, Bondhi, Bondeya		Mon
	Mawasi	Jharkhand	Banjara
	Parja		Khond
	Sahariya, Saharia, Seharla, Sehria, Sosia, Sor	Karnataka	Adiyan
	Saur		Barda
	Sonr		Bavacha, Bamcha
			Chenchu, Chenchwar
			Chodhara
Dadra and Nagar Haveli	Kathodi		Dubla, Talavia, Halpati
	Naikda or Nayaka		Gamit, Gamta, Gavit, Mavchi, Padvi, Valvi
Daman and Diu	Naikda (Talavia)		Irular
	Siddi (Nayaka)		

State/UTs	Scheduled Tribes	State/UTs	Scheduled Tribes
	Kammara (in South Kanara disitric and Kollegal taluk of Mysore district)		Malayarayar
	Kaniyan, Kanyan (in Kollegal taluk of Mysore district)		Palleyan, Palliyan, Palliyar, Paliyan
	Kathodi, Katkari, Dhor Kathodi, Dhor Katkari, Son Kathodi, Son Katkari		Ten Kurumban, Jenu Kurumban
	Kattunayakan		Thachanadan, Thachanadan Moopan
	Kokna, Kokni, Kukna		Cholanaickan
	Kota		Vetta Kuruman
	Koya, Bhine Koya, Rajkoya	Lakshad-weep	Mala Panickar
	Kurumans		Inhabitants of the Laccadive, Minicoy and Amindivi Islands who, and both of whose parents, were born in those islands.
	Maha Malasar		
	Malasar	Madhya Pradesh	Andh
	Malayekandi		Bhattra
	Maleru		Bhunja
	Palliyan		Birhul, Birhor
	Paniyan		Damor, Damaria
	Patelia		Gadaba, Gadba
	Rathawa		Kamar
	Sholaga		Karku
	Toda		Kondh, Khond, Kandh
	Varli		Kolam
	Vitolia, Kotwalia, Barodia		Korwa, Kodaku
Kerala	Arandan, Aranadan		Majhwar
	Kochuvelan		Nagesia, Nagasia
	Koraga		Parja
	Kudiya, Melakudi		Saonta, Saunta
	Maha Malasar		Sawar, Sawara
	Malakkuravan	Maharashtra	Baiga

State/UTs	Scheduled Tribes	State/UTs	Scheduled Tribes
	Barda		Synteng
	Bavacha, Bamcha	Mizoram	Dimasa (Kachari)
	Bhaina		Garo
	Bharia Bhumia, Bhuinhar		Hajong
	Bhumia, Pando		Khasi and Jaintia (including
	Bhattra		Khasi Synteng or Pnar, War,
	Birhul, Birhor		Bhoi or Lyngngam)
	Kamar		Man (Tai speaking)
	Khairwar		Mikir
	Kharia		Any Naga tribes
	Kondh, Khond, Kandh		Synteng
	Koya, Bhine Koya, Rajkoya	Nagaland	Mikir
	Nagesia, Nagasia		Chirr
	Parja		Makware
	Pomla	Odisha	Baiga
	Rathawa		Birhor
	Sawar, Sawara		Chenchu
	Vitolia, Kotwalia, Barodia		Desua Bhumij
Manipur	Angami		Gandia
	Koireng		Ghara
	Purum		Korua
	Ralte		Mankidi
	Sema	Rajasthan	Kokna, Kokni, Kukna
	Suhte		Koli Dhor, Tokre Koli,
	Tarao		Kolcha, Kolgha
	Kharam		Patelia
Meghalaya	Chakma	Tamil Nadu	Aranadan
	Hmar		Kadar
	Lakher		Kammara (excluding
	Man (Tai speaking)		Kanyakumari district
	Pawi		and Shenkottah taluk of
			Tirunelveli district)

State/UTs	Scheduled Tribes	State/UTs	Scheduled Tribes
	Kochu Velan	Tripura	Bhutia
	Konda Kapus		Chaimal
	Koraga		Khasia
	Kota (excluding Kanyakumari district and Shenkottah taluk of Tirunelveli district)	Uttar Pradesh	Lepcha
	Kudiya, Melakudi		Raji
	Maha Malasar		Parahiya (in the district of Sonbhadra)
	Malai Arayan		Patari (in the district of Sonbhadra)
	Malai Pandaram	Uttarakhand	Raji
	Malayekandi	West Bengal	Birjia
	Mannan		Chakma
	Mudugar, Muduvan		Hajang
	Muthuvan		Khond
	Palleyan		Mru
			Parhaiya

Source: Census 2011, Registrar General of India,

Development of tribes

1743. DR. ABHISHEK MANU SINGHVI: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the steps taken by Government to measure and monitor the developmental state of Scheduled Tribes in the country;

(b) whether there is any scheme of categorisation of the tribes based on their developmental stage and if so, the details thereof;

(c) the schemes launched by Government for upliftment of primitive tribes in the country;

(d) the funds released and utilised for the development of scheduled tribes during the last two years, State/UT-wise; and

(e) the steps taken for upliftment of 175 most vulnerable tribes living with pre-agriculture age technologies?